

कृषि मन्त्रालय में राज्य मन्त्री (श्री अण्णा-साहिव पी० शिन्डे) : (क) सन् 1969-70 के दौरान आयातित उर्वरकों की मात्रा और विदेशों को अदा की गई रकम नीचे दी गई है :—

	पोषको के लाख	अदा की गई
	मीटरी टनों मे	रकम
	आंकड़	
नाइट्रोजन	6.67	} 116.77 करोड़ रुपये
फास्फेट	0.94	
पोटाश	1.20	

(ख) नाइट्रोजन तथा फास्फेट की माग को पूरा करने के लिए, नए उर्वरक कारखाने स्थापित करके और मौजूदा कुछ कारखानों का विस्तार करके अनिश्चित उत्पादन क्षमता बढ़ाने के लिए कदम उठाए गए हैं। देश में पोटाश का संचयन नहीं है, अतः पोटाश का समग्र माग का आयात करना पड़ता है।

Deep Tube-Wells Sunk and Energized in West Bengal

7818. DR. SARADISH ROY : Will the Minister of AGRICULTURE be pleased to state :

(a) the total number of deep tube-wells sunk in West Bengal, District-wise ;

(b) the number of tube-wells energized ; and

(c) the reasons for the delay in energizing the deep tube-wells ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) and (b). District wise numbers of deep tubewells sunk and energized in West Bengal are given in the attached statement.

(c) Energisation of some tubewells was held up due to their being choked on account of dropping of foreign materials by the local miscreants. Energisation programme of deep tubewells on the whole is progressing satisfactorily.

Statement

Name of District	Total No. of Tubewells sunk	No. of Tubewells energized
1. Nadia	457	447
2. 24-Parganas	184	166
3. Murshidabad	251	229
4. Hooghly	154	116
5. Howrah	50	17
6. Burdwan	195	172
7. Birbhum	26	22
8. Midnapore	88	63
9. Bankura	59	56
10. Malda	81	52
11. Cooch Behar	15	3
12. Jalpaiguri	33	33
13. West Dinagpur	96	90
14. Darjeeling	1	1
Total	1693 Nos.	1467 Nos.

Protection to Bargadars in West Bengal

7819. SHRI GADADHAR SAHA : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 5615 on the 22nd July, 1971 regarding enforcement of recommendation of Central Land Reforms Committee on Protection of Bargadar Right to Cultivate Land and state :

(a) the number of cases where protection has been given to the Bargadars in West Bengal, District-wise ;

(b) whether he is aware that attempts are being made to evict the Bargadars from their right to cultivate the lands ; and

(c) if so, the steps being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Information about the number of cases district-wise where bargadars have been given protection against eviction is not readily available. It is being collected.

(b) and (c). All District Officers have been instructed that on receipt of any representation

about illegal eviction of bargadars, they should take firm action to prevent such eviction, to prosecute offending landowners and to restore land to the bargadars.

Nationalisation of Sugar Industry

7820. SHRI ANAND SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have dropped the idea of nationalising sugar industry ; and

(b) if not, by which year the nationalisation will be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) and (b). So far as the all-India aspect of the question of nationalisation of sugar industry is concerned, Government have already appointed a Sugar Industry Inquiry Commission to undertake a comprehensive examination of the working of the sugar industry and various problems relating thereto, especially in the context of the demand for its nationalisation. Government will examine the matter further on receipt of the report of the Commission.

Soviet Aid for starting of Cooperative Farms in Kerala

7821. SHRI M. K. KRISHNAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Soviet Union had agreed to finance a plan of Kerala Government for starting cooperative farms in the State ;

(b) if so, the salient points of the agreement ; and

(c) when the plan is likely to be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) No assistance has been sought for from the Soviet Union for starting cooperative farms in Kerala.

(b) and (c). Does not arise.

Abolition of Forced Labour

7822. SHRI G. Y. KRISHNAN : Will the

Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there are some places where the practice of forced labour in vogue ; and

(b) if so, the steps taken by Government to abolish this practice for the benefit of the labourers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The Constitution of India prohibits traffic in human beings and *begar* and other similar forms of forced labour except imposition of compulsory service for public purposes. The system of forced labour is not in vogue anywhere in the country. However, the possibility of stray cases of forced labour and of bonded labour cannot be ruled out.

(b) The Central and the State Governments have taken various legislative and executive measures to combat the evil. As bonded labour is primarily due to economic backwardness, efforts are being made to remedy the evil through raising the economic standard of the people.

Lift Irrigation in Manipur and Survey of Underground Water in Imphal West Zone Irrigation purposes

7823. SHRI N. TOMBI SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Manipur are considering the introduction of lift irrigation in Manipur, utilizing underground water especially in Imphal West Sector ;

(b) if so, the main features thereof ; and

(c) whether Government have made extensive survey of underground water in the Imphal West Zone for irrigation purposes ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) to (c). The information is being collected and will be placed on the Table of the Lok Sabha when received.